

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 5509
ANSWERED ON 6TH APRIL, 2017

CENTRAL FUND FOR ROAD ACCIDENT VICTIMS

5509. SHRI G. HARI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government is considering to create a central fund for road accident victims to compensate their families, if so, the details thereof; and
(b) whether it is true that families of 50 per cent of the road accident victims in 2015-16 did not claim any insurance money because they were not aware that they were entitled to compensation including no fault liability, if so, the details thereof?

ANSWER
THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

(a) The Motor Vehicles (Amendment) Bill, 2016 introduced in Lok Sabha on 9th August, 2016 for consideration and passing inter-alia proposes for creation of Motor Vehicle Accident Fund by Central Government for the purpose of providing compulsory insurance cover to all road users in the territory of India. The fund shall be utilised for the treatment of a grievously injured person, compensation to representatives of a person who died in hit and run motor accident, compensation to a person grievously hurt in an accident where no fault can be fixed etc. The Bill was referred to the Department – related Parliamentary Standing Committee on Transport, Tourism and Culture for examination and report. The Committee has presented its report to the Rajya Sabha on 8th February, 2017.

(b) The Ministry does not maintain such data of accident victims.
